

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4028
ANSWERED ON:22.08.2003
WELFARE PROPOSALS FOR TRIBALS
SULTAN SALAHUDDIN OWASI

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether a large number of proposals are pending with the Government for clearance in regard to welfare of tribal;
- (b) if so, the details of the pending proposal State-wise and Scheme-wise;
- (c) whether a number of States including Andhra Pradesh has not submitted many utilization certificate for the fund released by Union Government;
- (d) if so, the details thereof;
- (e) the total fund made available to States to run tribal welfare schemes during the last three years, State-wise; and
- (f) the efforts made by the Union Government to clear the pending proposals and ensure that State Governments submit utilization certificate in time?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a)& (b) No, Sir. The receipt and sanction of the proposals for the welfare of the tribals is an on-going process. The proposals submitted by the State Governments under the various schemes of this Ministry are processed and sanctioned when they fulfil the eligibility conditions of the relevant schemes and subject to the availability of funds. For the last 2 years, the Ministry has been utilizing almost all the funds made available to it for implementation of the various schemes.

(c)& (d) The utilization certificates against the funds released by the Ministry are required to be received within 18 months from the date of release. The State Governments are generally submitting utilization certificates later than this period. Further funds are however, released by the Ministry after the receipt of the utilization certificates.

(e) Details of the funds released by the Ministry to the States/UTs under the various schemes during the last three years, State-wise, are given in the Statements at Annexure VI to XXI, XXIII, XXIV, XXVI & XXIX of this Ministry's Annual Report for the year 2002-2003, copy of which is available in the Parliament Library.

(f) As stated above, the proposals submitted by the State Governments are processed and sanctioned when they fulfil the eligibility conditions of the relevant schemes and subject to the availability of funds. Since further funds are released only after the receipt of utilization certificates, the Ministry is writing to the State Governments from time to time for early submission of the utilization certificates and is also impressing upon them the need for expeditious submission of utilization certificates through periodic meetings with the State Secretaries of Tribal Welfare Departments. The officers also visit the state governments to ensure implementation of schemes in the field.